

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

**CORAM: SHRI RAVICHANDRAN RAMASAMY
HON'BLE MEMBER (TECHNICAL)**

**TMT. T.KRISHNA VALLI
HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	IA(IBC)/296/KOB/2024 in CP(IBC)/18/KOB/2024
SECTION	SEC. 22 (3) (a) IBC
NAME OF PARTIES	CA RAJMOHAN R (IRP) IN THE MATTER OF SAPTHA ZEAL PRIVATE LIMITED.
PETITIONERS ADVOCATE/ PROFESSIONAL	SANKAR P PANICKER
RESPONDENTS ADVOCATE/ PROFESSIONAL	

24th JULY 2024

ORDER

IA(IBC)/296/KOB/2024 in CP(IBC)/18/KOB/2024

This is an IA bearing No. 296/KOB/2024 filed by the Interim Resolution Professional under Section 22(3)(a) of IBC, 2016 for appointment of the IRP as the RP and to take on record the Progress Report on the CIRP submitted as per order dated 30.05.2024 in main CP(IBC)/18/KOB/2024.

Learned Counsel, Mr. Sankar P Panickar appears along with Learned IRP, Mr. Rajmohan R through virtual mode and submits that the first CoC meeting held on 28.06.2024 has decided to appoint the IRP as the Resolution Professional to continue the insolvency resolution process unanimously, with 100 percent voting share. The IRP has also given his consent to act as the RP.

Taking note of the submissions of the IRP and on perusal of the averments made in the present application, this bench is satisfied. Accordingly, this bench confirms

(2)

the appointment of **Mr. Rajmohan R (IBBI/IPA-001/IP-P-02331/2020-2021/13517)** as the Resolution Professional to continue the insolvency resolution process.

The Progress Report filed along with this application is discussed in detail and taken on record.

With the aforesaid observations, this IA(IBC)/296/KOB/2024 is **allowed and disposed of.**

Sd /-

**RAVICHANDRAN RAMASAMY
MEMBER (TECHNICAL)**

Sd /-

**T.KRISHNA VALLI
MEMBER (JUDICIAL)**